

(2023) 04 DEL CK 0062

In the Delhi High Court

Case No : Civil Writ Petition No. 4357 Of 2023

Ex Constable Padam Singh (No. 883651229)

APPELLANT

Vs

Union Of India & Anr.

RESPONDENT

Date of Decision : 10-04-2023

Acts Referred:

Citation : (2023) 04 DEL CK 0062

Hon'ble Judges : Suresh Kumar Kait, J;Neena Bansal Krishna, J

Bench : Division Bench

Advocate : Mohan Kumar, Pradeep Kumar Jha

Final Decision : Disposed Of

Judgement

1. Vide the present petition, the petitioner is seeking following relief:

"a.) To issue a writ of mandamus, directing the respondents for the disposal of the Legal representation dated 09.09.2022 of the petitioner in a time bound manner."

2. Learned counsel, appearing on advance notice on behalf of the respondents, submits that respondents have not received the copy of the Legal Representation dated 09.09.2022 of the petitioner.

3. Accordingly, we hereby dispose of the present petition directing the respondent No. 2 to take a final decision on the Legal Representation dated 09.09.2022 (Annexure P-1) of the petitioner within six weeks from today.

4. The decision, so taken, shall be communicated to the petitioner within one week thereafter with a reasoned order.

5. Accordingly, the present petition is disposed of.

6. Needless to state that if the petitioner is still aggrieved by the decision of the respondents, he may challenge the same before the appropriate forum.